

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
\*\*\*\*\*

FORM OF INDEX AS PER CAT (DESTRUCTION OF RECORDS) RULES, 1990

LIST OF PAPERS IN OA/TA/RA/CP NO. 187/86

| Sl.No. | Items   | Description of papers |
|--------|---|-----------------------|
| 1.     | 2.  | 3.                    |
| 1.     | Order sheets  | Kept                  |
| 2.     | All orders/judgements of the Tribunal passed in the case  | do                    |
| 3.     | Judgements and orders received from the Supreme Court in the case.  | Not Received          |
| 4.     | All applications including MAs/Plaints/memoranda/appeals together with annexures and all other documents whether original or copies filed with them | Destroyed             |
| 5.     | Counter/written statement and reply affidavits  | do                    |
| 6.     | All depositions of witnesses taken by way of affidavit  | do                    |
| 7.     | All documents or certified copies received by the Court and marked as exhibits, reports and examination of commissioners.                           | do                    |
| 8.     | Notices   | do                    |
| 9.     | Letters filed by the counsel and other correspondences, vakalatnama/memo of appearance  | do                    |
| 10.    | All other papers not already specified.   | do                    |

**IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL ADDITIONAL BENCH,  
BANGALORE**

**ORDER SHEET**  
Application No 187 of 1987 (F)

Applicant

K. Ramaiah

Advocate for Applicant

Respondent

Chief Commissioner of Income Tax  
(Adm.) Bangalore & Ors.

Advocate for Respondent

Sh. H. R. Narayan

| Date     | Office Notes   | Orders of Tribunal  |
|----------|--|---|
| 13-3-87. | <p>The application filed u/s 19<br/>of the Act is being to :-</p> <p>Direct R-1 to dispose of the<br/>Applicant's appeal relating to<br/>engagement of a Legal Practitioner<br/>to issue such other order/relief as<br/>deemed fit.</p> <p><u>Interim Relief</u>:- to stay D.E.<br/>Proceedings :-</p> <p>— x —</p> <p>As directed by the Registrar,<br/>application is registered and<br/>is being placed before the Bench<br/>for admission on 13-3-87.</p> <p>I.P.O. Dismissed</p> <p>13/3/87</p> | <p>Dismissal by Smt. M.R.A.T.</p> <p>Deliver</p> <p>order as per written<br/>Prayer made by the<br/>applicant.</p> <p>Before the questions<br/>arising in this case are<br/>decided, it is with<br/>proper view to injury<br/>or damage to the applicant<br/>before which no 4 should<br/>be continued: the interim<br/>order staying respondent<br/>not to proceed with the<br/>injury, damage being<br/>the last witness of party<br/>will not proceed with<br/>any injury and loss to the<br/>respondent. We therefore<br/>stay the further proceeding<br/>before the court<br/>before 13-3-87 for a</p> |

(T.O)

| Date | Office Notes   | Orders of Tribunal   |
|------|--|--|
|      | <p>orderd 13-3-87 Commr<br/>nicated &amp; Rept Not<br/>and Notice issued to<br/>all Respondents on 13-3-87<br/>with Hg on 27-3-87</p> <p>13/3 13/3</p> <p><del>27/3/87</del></p> <p>27-3-87</p> <p><u>Before</u><br/>KSPJ - VC<br/>PS - MCA)</p> <p>Sri. Applicant present<br/>in person.</p> <p>Sri. M.S. Padmanabhan<br/>for R.</p> <p>Application Dismissed<br/>order dictated</p> <p>POD<br/>CO Effy</p> | <p>for or period of 14<br/>days from this day<br/>to Npny to the Repts<br/>Call on 27-3-1987<br/>for confirmation of claim<br/>and <u>order</u> of expenses stay or remittance</p> <p>SD<br/>13-3-87</p> |

3

**IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL ADDITIONAL BENCH,  
BANGALORE**

187 (87CF)

Order Sheet (contd)

| Date    | Office Notes   | Orders of Tribunal |
|---------|--|--------------------|
| 21-4-87 | <p>order dt. 27-3-87 issued to<br/>all the parties concerned<br/>H/C added to the file.</p> <p>TRB</p> |                    |

| Date | Office Notes | Orders of Tribunal |
|------|--------------|--------------------|
|      |              |                    |

CENTRAL ADMINISTRATIVE TRIBUNAL:BANGALORE

DATED THIS THE 27TH MARCH,1987.

PRESENT:

Hon'ble Mr.Justice K.S.Puttaswamy,

Vice-Chairman.

And:

Hon'ble Mr.P.Srinivasan,

Member(A).

APPLICATION NUMBER 187 OF 1987.

K.Ramanna,  
Aged 39 Years,  
Son of Sri Kenchappa,  
No.223, II Phase,  
11th 'B'Cross, 18th Main,  
J.P.Nagar, Bangalore-78.

Applicant.

v.

1. The Chief Commissioner of Income Tax  
(Admn.) Karnataka-I, Bangalore.
2. The Commissioner of Income Tax-I,  
Karnataka-II, Bangalore.
3. The Inspecting Assistant Commissioner  
of Income Tax, Range-III, Bangalore.
4. The Inquiry Officer,  
Camp Bangalore, South Zone.

Respondents.

(By Sri M.S.Padmarajaiah,CGSSC).

--  
This application coming on for hearing this day, Vice-Chairman  
made the following:

O R D E R

Case called. Sri K.Ramanna, applicant present. His counsel Shri M.R.Narayan is not present. But, the applicant submits that his case be taken up for hearing and disposed without waiting for the presence of his learned counsel. We have therefore, taken up this application for hearing.

2. In this application made under Section 19 of the Administrative Tribunals Act,1985, the applicant had sought for two directions (1)

to the respondents to furnish him certified copies of 'listed documents' and (2) to respondent No.1 to dispose of his appeal dealing with the permission to engage a legal practitioner in the disciplinary proceeding instituted against him.

3. At the hearing to-day the applicant files a memo stating that he has been furnished with all the 'listed documents' and that his appeal dealing with the permission to engage a legal practitioner had also been disposed of by respondent No.1 permitting him to engage a defence assistant. In that memo, he has however, sought to keep open the question relating to engaging a legal practitioner which also, he does not press at the hearing.

4. In his memo and at the hearing, the applicant prays for award of exemplary costs. Shri M.S.Padmarajaiah, learned Central Government Senior Standing Counsel appearing for the respondents opposes the award of costs.

5. We have examined the claim of the applicant for award of costs. We find no justification to award either exemplary or ordinary costs sought by the applicant.

6. What emerges from the above is that all the reliefs sought by the applicant have already been granted by the authorities themselves and therefore, this application no longer survives for consideration. We, therefore, dismiss this application as having become unnecessary. But, in the circumstances of the case, we direct the parties to bear their own costs.

*M.S. Padmarajaiah*  
VICE-CHAIRMAN  
25/3/87.

*T.S. [Signature]*  
27/3/87  
MEMBER(A)

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

APPLICATION No. 187/87(F)

(W.P. NO.

COMMERCIAL COMPLEX, (BDA)  
INDIRANAGAR,  
BANGALORE-560 038.

DATED: 15 APR 1987

APPLICANT

vs

Shri K. Ramanna

TO

RESPONDENTS

The Chief Commissioner of Income Tax  
Bangalore and 3 Ors

1. Shri K. Ramanna  
No. 223, II Phase  
11th 'B' Cross, 18th Main  
J.P. Nagar  
Bangalore - 560 078
2. The Chief Commissioner of Income Tax (Admin)  
Karnataka - I  
Bangalore
3. The Commissioner of Income Tax  
Karnataka II, Bangalore
4. The Inspecting Asst. Commissioner of Income Tax  
Range - III, Bangalore
5. The Inquiry Officer (South Zone)  
Income Tax Room No. 103  
I Floor, Income Tax New Annex Building  
121, Nungambakkam High Road  
Madras - 600 034
6. Shri M.S. Padmarajaiah  
Senior Central Govt. Stng Counsel, High Court Buildings, Bangalore - 560 001

SUBJECT: SENDING COPIES OF ORDER PASSED BY THE  
BENCH IN APPLICATION NO. 187/87(F)

.....

Please find enclosed herewith the copy of the Order  
passed by this Tribunal in the above said Application on

27-3-87

ENCL: As above.

KN

*B. V. Venkatesh*  
DEPUTY REGISTRAR  
(JUDICIAL)

*Shri S. J. Please issue intimated.*

CENTRAL ADMINISTRATIVE TRIBUNAL:BANGALORE

DATED THIS THE 27TH MARCH,1987.

PRESENT:

Hon'ble Mr.Justice K.S.Puttaswamy,

Vice-Chairman.

And:

Hon'ble Mr.P.Srinivasan,

Member(A).

APPLICATION NUMBER 187 OF 1987.

K.Ramanna,  
Aged 39 Years,  
Son of Sri Kenchappa,  
No.223, II Phase,  
11th 'B'Cross, 18th Main,  
J.P.Nagar, Bangalore-78.

Applicant.

v.

1. The Chief Commissioner of Income Tax  
(Admin.) Karnataka-I, Bangalore.
2. The Commissioner of Income Tax-I,  
Karnataka-II, Bangalore.
3. The Inspecting Assistant Commissioner  
of Income Tax, Range-III, Bangalore.
4. The Inquiry Officer,  
Camp Bangalore, South Zone.

Respondents.

(By Sri M.S.Padmarajaiah,CGSSC).



This application coming on for hearing this day, Vice-Chairman made the following:

ORDER

Case called. Sri K.Ramanna, applicant present. His counsel Shri M.R.Narayan is not present. But, the applicant submits that his case be taken up for hearing and disposed without waiting for the presence of his learned counsel. We have therefore, taken up this application for hearing.

2. In this application made under Section 19 of the Administrative Tribunals Act,1985, the applicant had sought for two directions (l)

to the respondents to furnish him certified copies of 'listed documents' and (2) to respondent No.1 to dispose of his appeal dealing with the permission to engage a legal practitioner in the disciplinary proceeding instituted against him.

3. At the hearing to-day the applicant files a memo stating that he has been furnished with all the 'listed documents' and that his appeal dealing with the permission to engage a legal practitioner had also been disposed of by respondent No.1 permitting him to engage a defence assistant. In that memo, he has however, sought to keep open the question relating to engaging a legal practitioner which also, he does not press at the hearing.

4. In his memo and at the hearing, the applicant prays for award of exemplary costs. Shri M.S.Padmarajaiah, learned Central Government Senior Standing Counsel appearing for the respondents opposes the award of costs.

5. We have examined the claim of the applicant for award of costs. We find no justification to award either exemplary or ordinary costs sought by the applicant.

6. What emerges from the above is that all the reliefs sought by the applicant have already been granted by the authorities themselves and therefore, this application no longer survives for consideration. We, therefore, dismiss this application as having become unnecessary. But, in the circumstances of the case, we direct the parties to bear their own costs.

Sd —

VICE-CHAIRMAN

27/3/81

MEMBER(A)

True Copy -

B. V. Venkatesh Rao  
DEPUTY REGISTRAR  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE